MR. CHAIRMAN: I have already ruled that the Constitution requires every Proclamation to be laid on the Table of the House. What is its validity, when it will expire, these are matters which cannot be discussed at this stage. This is my ruling.

SHRI DWIJENDRALAL SEN GUPTA: Since the period has lapsed, you cannot do that. You are not a Court here. You have no inherent power to condone the period of limitation here.

श्री ना० कृ० शोजवलकर: मै जो निवेदन करना चाहता हूं वह रूलिंग के बारे में नही है । मैं यह निवेदन करना चाहता हूं कि कम से कम यह स्वीकार कर लिया जाय कि शासन ग्रपना कर्त्तच्य पालन करने से च्युत रहा है । सदन में यह बात रिकार्ड कर ली जाय ।

MR. CHAIRMAN: I have given my ruling.

PAPERS LAID ON THE TABLE

PROCLAMATIONS ISSUED BY THE PRESIDENT IN RELATION TO THE STATE OF ORISSA AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTERY OF HOME AFFAIRS (SRI RAM NIWAS MIRDHA): Sir, I beg to lay on the Table a copy each of the following papers (in English and Hindi):—

- (i) Proclamation (G.S.R. No. 67) issued by the President on January 11, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article.
 - (ii) Order dated January 11, 1971, made by the President under subclause (i) of clause (c) of the Proclamation.
 [Placed in Library. See No. LT-6/71 for (i) and (ii)].
 - (iii) Report of the Governor of Orissa dated January 11, 1971, of the President recommending the

- suspension of the State Legislative Assembly, [Placed in Library See No. LT-7/71].
- II. Proclamation (G.S.R. No. 119) issued by the President on January, 23, 1971 revoking the Proclamation made by him on January, 11, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article. [Placed in Library. See No. LT-8/71].
- III. (i) Proclamation (G.S.R. No. 120) issued by the President on January 23, 1971, under article 356 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article.
 - (ii) Order dated January 23, 1971, made by the President under subclause (i) of clause (c) of the Proclamation.
 [Placed in Library. See. No. LT-8/71 for (i) and (ii)].
 - (iii) Report of the Governor of Orissa, dated January, 20, 1971, to the President recommending the dissolution of the State Legislative Assembly. [Placed in Library. See No. LT-9/71].

Sir, I also beg to lay on the Table a copy each of the following papers (in English and Hindi):—

- IV. (i) Proclamation (G.S.R. No. 398) issued by the President on March 23, 1971, under article 357 of the Constitution, in relation to the State of Orissa, under clause (3) of the said article. [Placed in Library. See No. LT-10/71].
 - (ii) Order dated March 23, 1971, made by the President under subclause (i) of clause (c) of the Proclamation. [Placed in Library. See No. LT-9/71].

29

(iii) Tel phonic Message dated March 22, 1971 from the Governor of Orissa to the President recommenting the issue of the Proclan ation.

श्री सुन्दर सिंड **मंडारी** (राजस्थान) : श्रीमन्, भाइटम नम्बर में जो मती महोदय ने सदन मे रखा है उसका जो तीसरा भाग है उसमें राज्यपाल का लीफोन सदेश दिनाक 22 मार्च, 1971 भी सदा पटल पर रखा जारहा है। मैं ग्राप से यह जानकारी लेना चाहता हं कि इस का ग्राधं टेवेशन क्या है कि मैसेज सदन पटन पर रखा जारहा है वह क्या है ? ग्रीर क्या टेलीफोन भापरेटर्स भीर टेलीफोन रेकार्डस यहां ाउम में प्ले किये जायेगे ? मावश्यकता यहां पर किसी डाकमेंट को सदन में रखने की है। ग्रगर गवर्नर की लिखित रिपोर्ट भायी होती तो उसे यहां रखा जा सकता था। गवर्नर की रिपोत को भी हम ग्रभी तक सदन में रखते माये हैं । लेकिन हम एक हिस्दी क्रियेट करेंगे भगर भाप टेलीफोन मैसेज को यहां पर हाउस में प्ले करने की भनुमति देगे। मेरा ग्राप से यह िवेदन है कि जहां हम ग्रन्य कागजों को ले जरने की धनुमति देते हैं वहां कम से कम टलंफोन मैसेज को प्ले करने की भनमति नही प्रदान करनी चाहिए।

SHRI LOKA NATH MISRA: Sir, would you allow me to place on the Table a telepathic message | have received?

MR. CHAIR MAN: The position is this. The telephonic message was received. It is the duty of the Government to inform this. House at the earliest opportunity. It will probably a followed up, they will follow up the telephonic message, by some communication.

AN HON. MEMBER: When?

श्री सुन्दर सिंह लंडारी: श्रीमन्, मेरा धाप से निवेदन है कि त्वीफोनिक मैसेज की सरकार सूचनादे देती यह बात तो समझ में था जाती है, लेकिन टेलीफोनिक मैसेज टेबिल धाफ दि हाउस पर रखा जाय या नही, अभी यह प्वांइट एट डिस्प्यूट है। मेरा आप से यह निवेदन है कि इस को भ्रापटेंबिल पर रखने की इजाजत कदापि न दे।

SHRI BANKA BEHARY DAS: May I know whether it was the Governor's telephone or the Naxalites' telephone?

SHRI PITAMBER DAS: The matter is very simple. Only the papers can be laid on the Table of the House. I can understand that if the telephonic message had been further confirmed by a letter from the authority concerned, then that letter could be placed. But the telephonic message has only been heard. It is not a document. How can it possibly be laid here?

SHRI BHUPESH GUPTA: A paper may carry the telephone message. Therefore, that is not right.

SHRI NIREN GHOSH (West Bengal): Where is the paper that has carried the message?

SHRI JAIRAMDAS DAULATRAM (Nominated): Sir, my point is this. If the Constitution compels the laying on the Table any Proclamation issued, then it has to be laid on the Table. Whatever legal point or the so-called legal points, legitimate legal points have been raised therein, have to be included, including the point of telephone. Once the Proclamation has been issued, it must be laid on the Table. This is the right of Parliament. Members do understand-moment a Proclamation issued, the House must be in possession of the Proclamation and whatever point arise with regard to the procedure, right or wrong, it could only be debated later on.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): Whatever may be the reasons, I think it is not proper to lay the telephonic message on the Table of this House. This is my considered opinion because no telephonic message can be laid on the Table

[Shri Chandra Shekhar]

of the House. This has been held by this House and by parliamentary institutions every time. I think what Mr. Pitamber Das said was a better way for the Government, namely, if a telephonic message was received it should have been recorded and that record should have been laid on the Table of the House. If there is any such circumstance where there is such a situation, I think the Government has enough resource Air Force planes are there-and these tremendous resources of the Government should be utilised. I think we shall not be poorer by using such methods. Sir, we will be creating bad precedents because if today this telephonic message is laid on the Table, tomorrow some one will like to place a telephonic message in the House and then you will have objection. So you should direct the Government not to repeat this habit in future.

MR. CHAIRMAN: I have followed it. Mr. Mirdha, do you want to say anything? I am reserving my ruling.

SHRIMATI PURABI MUKHO-PADHYAY (West Bengal): Before you called Mr. Ram Niwas Mirdha I stood up, I raised my hand, You should allow me to speak.

MR. CHAIRMAN: No. I have called Mr. Mirdha,

SHRIMATI PURABI MUKHOPA-DHYAY: But I raised my hand.

MR. CHAIRMAN: I have called Mr. Mirdha.

SHRI PITAMBER DAS: The message should have been confirmed by a letter.

SHRI RAM NIWAS MIRDHA: What I am laying on the Table of the House..

श्री राजनारायण : पांच बार हम खडे हुए ग्रीरपांच बार हमको बैठाया । ग्रापने चन्द्र शेखर जी को नहीं बैठाया । हमसे ऐसा ग्राप करेगे तो ग्राप सोचें कि हम ... श्री सभापति : ग्रब ग्राप बैठिये ।

श्री राजनारायण : काहे बैठें।

श्री सभापति : ग्रच्छा, खड़े रहिये । मैं कहता हूं कि बैठिये, नहीं तो फिर खड़े रहिये ।

SHRI RAM NIWAS MIRDHA: What I have laid on the Table of the House is a message received on trunk telephone of the report that the Governor has sent in terms of article 356. Sir, the President can act under that article even without a report from the Governor, he can act on his own if he comes to know of the situation.... (Interruption) Please listen to me. You will have a chance to reply. So a report could be sent....

SHRI SUNDAR SINGH BHANDARI: . We are not discussing the decencies of the procedure.

SHRI RAM NIWAS MIRDHA: It is not necessary for a report to come from the Governor because the President can act on his own under article 356.

Sir, as regards the report of the Governor, it can be sent by coded message, it can be sent on teleprinter, it can be sent by a letter or it can be sent on telephone. So in view of the circumstances....

SHRI NIREN- GHOSH: No, no. Who says that?

SHRI RAM NIWAS MIRDHA: ... of the case the report of the Governor of Orissa has been transmitted on the trunk telephone.

MR. CHAIRMAN: Are you prepared to place the letter, which may have been or may be followed, on the table of the House?

SHRI RAM NIWAS MIRDHA: Certainly, Sir.

श्री राजनारायण: श्रीमन्, जरा हमको ग्राप सुनिये । एक ग्रादमी खड़ा है, ग्रीर तमाम हल्ला मचता है। मैं ग्राप से एक बात जानना चाहता 33

हूं, निवेदन के साथ, जरा ध्यान से सुनिये । यह भ्राटिकिल : 56 में है । जरा हिंदी वाली कापी लाई जाय हिन्दी वाली कापी नहीं है तो भ्रंग्रेजी में पढ़त हूं :

"If the Pre ident on receipt of a report from the Governor of a State or otherwise, is satisfied that a situation has arisen in which the government of the State cannot be carried on in accordance with the profisions of this Constitution...."

श्रीसभापतिः इस पर में रूलिंग दे चुका हं।

श्री राजनारायण: जरा सुनिये । इसके चौथे के बारे में मैं बोन रहा हूं । टेलीफोन मैंसेज श्रीर रिपोर्ट दोनों न्या बराबर हैं ? क्या श्रापका यह मतलब है । माननीय मिर्धा साहब ने यह कहा कि टेलीफोन मैंसेज श्रीर रिपोर्ट दोनो बराबर है ।

चेयरमैन साहब, जरा सुनिये। क्या ग्रापकी क्यवस्था का ग्रार्थ मै यह समझूं कि ग्राप टेली-फोनिक मैसेज ग्रीर गवर्नर की रपट दोनो को बराबर मानते हैं ?

MR. CHAIRM IN: I reserve my ruling on this.

श्री राजनारायण जरा सुनिये। मै भ्रापसे एक निवेदन कर रहा हूं। जरा सुन लीजिये। मैंने भ्राप से एक निवेदन किया है, कुपया श्राप सुन लीजिये।

MR. CHAIRN AN: All the papers will be treated as la 1 on the Table excepting the last one, the Report of the Governor.

श्री राजनारायण : भीमन्, मेरा प्वांइट तो आप सन लीजिये।

MR. CHAIRMAN: I have disposed of that.

श्री राजनारायण : हल्ला करने से मैं बैठने वाला नहीं हूं ग्रीर जो राज ग्रीर नजाकत है उसको सुनिये । मैं यह कहना चाहता हूं...

MR. CHAIRMAN: I have disposed of that.

श्री राजनारायण : श्रीमन्, श्रापने जो रूलिंग दी है वह इसके संबंध में नहीं है । राष्ट्रपति जी को उड़ीसा के राज्यपाल का टेलीफोन सन्देश दिनांक 10 मार्च को मिला ।

श्री मुन्दर सिंह भंडारी: 10 मार्च को नही मिला बल्कि 22 मार्च को मिला।

श्री राजनारामण: ग्रगर 22 मार्च को मिला तो ग्राज 23 मार्च है ग्रीर ग्राज तक सरकार यह कहने की हैसियत नहीं रखती है कि जो टेलीफोन में संदेश मिला है उसकी प्रति सरकार के पास है? हमें इस बात की जानकारी है कि इसी टेलीफोनिक मैसेज पर राष्ट्रपति महोदय ने प्रौक्ले-मेशन जारी कर दिया है। (Interruption) ग्राप हमारी बात को सुनिये ग्रीर मैं यह कहना चाहता हूं कि यह सरकार ग्रव फिक्टीशस रिपोर्ट मंगाने जा रही है। है। इसलिये मैं यह कहना गहता हूं कि राष्ट्रपति जो को टेलीफोनिक सन्देश ग्राया ग्रीर जिस पर उन्होंने प्रोक्लेमेशन जारी कर दिया है, क्या वह वैद्य है या ग्रवैध है? ग्राप कल इस बात पर कलिग दें। इसलिए मैं चाहता हं कि इस बात पर भी ग्राप कलिग दें।

MR. CHAIRMAN: Please sit down. I have disposed of that matter.

श्री राजनारायण: ग्रापने डिस्पोज नही किया है।

SHRI A. P. CHATTERJEE (West Bengal): How can you verify that the message received on telephone is the correct message? Some message has been received on telephone and how can it be placed on the Table of the House?

MR. CHAIRMAN: I have for this reason reserved my ruling. Now, Secretary...